

Administrative Office, District Judge, Amorha.

Order No.

Dated:-

ORDER

Hon'ble High Court vide Letter No. 1941/LXXXVII-CPC/e-Courts/Allahabad/
Dated: 05-04-2021 has been pleased to issue Mechanism/modalities for opening
of Courts subordinate to High Court of Judicature at Allahabad.

GUIDELINES REGARDING FUNCTIONING OF COURTS.

1- It has been directed by the Hon'ble High Court that all the Courts (including tribunals) subordinate to the High Court of Judicature at Allahabad shall open to take up the Judicial Work & Administrative matters, **excluding recording of evidence in trial of cases**, as per the existing provisions, rules, guidelines and circulars issued from time to time. However, if the District Judge/ Principal Judge, Family Court concern, considers it appropriate, permission for recording of evidence in trial of cases in Courts may be granted, on case to case basis."

2- It has also been directed by the Hon'ble High Court that as soon as the Judicial/ Administrative work is completed, the Judicial Officers and Court Staff may kindly be directed to leave the Court premises.

3- It has also been directed by the Hon'ble High Court that Minimum One or two Courts in each District may be identified for conducting Court proceedings through JITSI Software (LAN Version). Possibility may also be explored for conducting Court proceedings through the JITSI Meet website (<https://meet.jit.si/>). In this regard Nodal Officer Computer is directed to take necessary step.

4- It has also been directed by the Hon'ble High Court that the Remand/Other Judicial Work in respect of under trial Prisoner shall be done through Video Conference only. JITSI Video Conference Software for Remand/Other Judicial Work may also be used for the said purpose, wherever required.

5- It has also been directed by the Hon'ble High Court that the Presiding Officer shall take all possible steps to ensure that minimum number of parties/Counsel are present in the Court room at one time for Court proceedings, to ensure physical distancing guidelines. Further, the Presiding Officer shall not prevent appearance of the parties in the case unless suffering some illness, but, shall have the power to restrict entry of persons into the courtroom or the points from which arguments are addressed by the advocates.

6- It has also been directed by the Hon'ble High Court that the discussions shall be made with the Office bearer of Bar Association for the mechanism/modalities

8- It has also been directed by the Hon'ble High Court that where the District Administration/ CMO concerned is of the opinion that the District/ Outlying Court Campus should be closed for a particular period and/ or the District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals concern is of the opinion that the concern Court/Court Campus should be closed for particular period, then such Court/ Court campus may be closed for the said period and an intimation mentioning the specific reasons may be sent to Allahabad High Court.

9- It has also been directed by the Hon'ble High Court that before opening of campus, District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals concern shall ensure complete sanitization (strictly as per medical guidelines), cleaning of entire court campus with the help of District Magistrate, other administrative officers & CMO/CMS. District Authorities shall ensure Sanitization of Campus daily.

10- It has also been directed by the Hon'ble High Court that thermal scanning check-up of all the persons entering in the court premises shall also be ensured with the help of District Magistrate, other administrative officers & CMO/CMS.

11- It has also been directed by the Hon'ble High Court that District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals concern shall ensure compliance of directions given by Hon'ble Apex Court/ High Court of Judicature at Allahabad in Judicial side and all directions/guidelines issued by the Central Government & State Government regarding COVID-19.

12- It has also been directed by the Hon'ble High Court that The Mechanism for functioning of the Courts at Local level, based on the Guidelines may also be popularized and publicity through Media, Official Website, Bas Association and through other modes may be done by the District Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqu, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals concern, on regular basis.

13- It has also been directed by the Hon'ble High Court that a dedicated helpline for assisting the advocates/Litigants mentioning the Landline/Mobile Numbers shall be published on the District Court website and the same be strengthened. The Services of Para Legal Volunteers be taken by the District Legal Services Authority for manning such facility. O/C Nzarat, Nodal Officer Computer and Secretary District Legal Services Authority are directed to take necessary steps in this regard.

14- It has also been directed by the Hon'ble High Court that the dress code during the court proceedings for the Male Counsel be White Shirt and light coloured trouser and for Lady Counsels, sober attire.

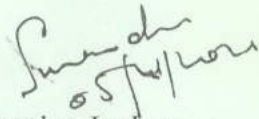
15- It has also been directed by the Hon'ble High Court that the Judicial Officers

The above guidelines shall be applicable from 06.04.2021 till further orders.

Copy of this order be pasted on notice board of this Judgeship and copies of this order be also sent to all District Bar Association and Bar Association of Hasanpur, Dhanaura for information. Copy of this order also sent to Secretary D.L.S.A., Amroha for necessary compliance.

The office helpline mobile numbers are 9917171786, 8474916260 and E-mail ID is dejoy2@gmail.com which shall be received by some official deputed by this office.

Inform to all concerned accordingly to ensure compliance.


District Judge
Amroha.
DISTRICT JUDGE
AMROHA

Copy to -

- 1- Principal Judge, Family Court
- 2- District Magistrate, Amroha.
- 3- Superintendent of Police, Amroha.
- 4- Chief Medical Officer, Amroha.
- 5- Jail Superintendent Moradabad.
- 6- D.G.C. Criminal & Civil, District Court, Amroha.
- 7- Bar Associations Amroha
- 8- Bar Association Hasanpur
- 9- Bar Association Dhanaura.
- 10- District Information Officer for publishing the news in Newspaper.